

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 3643/2024 IN C.P. (IB)/234(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.07.2024

NAME OF THE PARTIES: THE SOLAPUR DISTRICT CENTRAL CO-
OPERATIVE BANK LTD. VS DHANANJAY
ADNYANARAV BHOSALE

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 3643/2024

1. CA Raghunath Sarangapani for the Resolution Professional.
2. The present application is filed by the Resolution Professional to place on record their report.
3. Accordingly, report of the Resolution Professional is taken on record.
4. In view of the aforesaid, **IA No. 3643/2024** is **allowed** and **disposed of**.

C.P. (IB)/234(MB)2024

1. Adv Karunya Raghunath and Adv Seetalaxmi Swamy, Primacy Legal LLP for the Financial Creditor.

2. Ms. Amruta Thakur, Advocate i/b W.S. Kane and Co. appeared for the Respondent.
3. Resolution Professional is directed to serve copy of the report to the Petitioner as well as Personal Guarantor if it is not served earlier and upon receipt of the report Personal Guarantor is directed to place on record reply within two weeks and serve copy of the reply to the Petitioner at least two days before the next date of hearing.
4. List this matter on **08.08.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna